

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 60 of 2020**

**IN THE MATTER OF:**

**Hemant Zaveri**

**...Appellant**

**Versus**

**Bhavi Jewellers & Ors.**

**...Respondents**

**Present:**

**For Appellant : Present but appearance not marked**

**For Respondent : Present but appearance not marked**

**ORDER**

**11.02.2020** At request of Learned Counsel for the Respondent No.1 is allowed to file Reply. The Learned Counsel for the 1<sup>st</sup> Respondent is directed to serve the copy of Reply/Response within three days well in advance to the Appellant side. In the meanwhile, it is open to the 2<sup>nd</sup> Respondent/Interim Resolution Professional to file Reply/Response.

The matter is adjourned to **26<sup>th</sup> February, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*pks/rr*